



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/1659/2014

Date of order : 10.9.2015

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

ABHAYA DEY & ANR.

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.Chatterjee, counsel

For the respondents : Mr.S.K.Ghosh, counsel

O R D E R (ORAL)

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Both the counsels submit at the Bar that the matter can be disposed of with a direction upon respondent No.3 to consider the matter appropriately in accordance with law ^{and} ~~pass~~ a speaking order in view of para 6.7 of the reply which reads as under :

"However the case will again be placed before the forthcoming Circle Relaxation Committee meeting in Postman cadre for consideration".

3. In such view of the matter the OA is disposed of with a direction upon the authorities to place the matter before the next Circle Relaxation Committee which is likely to meet very soon. The decision of the Circle Relaxation Committee shall be communicated to the applicant within one month of its meeting along with a comparative assessment of the candidates considered by the said Circle Relaxation Committee and shall accordingly govern the entitlement of the present applicant.

6. It is made clear that I have not gone into the merits of the case.
7. All points are kept open for consideration by the respondents.
8. The OA is disposed of. No order is passed as to costs.

(BIDISHA BANERJEE)
MEMBER (J)

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